

to the Union Territories. As some of the issues involved, are yet to be sorted out with the States, it has not yet been possible to take a final decision with regard to levy of consignment tax. The impact of the proposed consignment tax on the price has been considered by the Government.

12.00 hrs.

[English]

PROF. K. K. TEWARY (Buxar): I have given a notice of privilege.

MR. SPEAKER: About what?

PROF. K. K. TEWARY: The house of Shri Narayan Choubey, an hon. Member of this House, was bombed and he was attacked with lethal weapons.

MR. SPEAKER: I will look into it.

PROF. K. K. TEWARY: He has alleged in a memorandum to West Bengal Government that the C.P.M organised the attack on his house. Let me formulate...

MR. SPEAKER: I cannot say without seeing it. I have to see. I have to look into it

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): He has denied it.

PROF. K. K. TEWARY: He has not denied it. How can he deny it? He has submitted a memorandum to the State Government.

(Interruptions)

MR. SPEAKER: I will have to find out. As usual, I will go into the facts and find out.

(Interruptions)

MR. SPEAKER: No debate now.

SHRI SHANTARAM NAIK (Panaji): It is learnt that the Karnataka Home

Minister, Mr. Jalappa, who is on anticipatory bail...

(Interruptions)

[Translation]

MR. SPEAKER: It is between the Home Minister, and him.

(Interruptions)

[English]

PROF. MADHU DANDAVATE (Rajapur): Yesterday, myself and Mr. Somnath Chatterjee have given a motion for inviting the Attorney-General in the House.

MR. SPEAKER: I am looking into that.

(Interruptions)

MR. SPEAKER: Mr. Naik, it is an administrative matter. I won't indulge myself into that. Yesterday you did it. I am not going to interfere. It is an administrative matter.

(Interruptions)

MR. SPEAKER: Now, Papers to be laid on the Table. Yes, Mr. Mirdha.

12.03 hrs.

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of National Textile Corporation Ltd for 1986-87 and statement for delay in laying these paper etc.

[English]

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the National Textile Corporation Limited, for the year 1986-87.
- (ii) Annual Report of the National Textile Corporation Limited for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in the library. See No. LT-6070/88]
- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Jute Manufactures Development Council, Calcutta, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No LT-6071/88]

Notification under customs Act, 1962

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (1) G.S.R. 462 (E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 345/86-Customs dated the 16th June, 1986 so as to withdraw the concessional rate of customs duty applicable on potassium silicate required for the manufacture of electronic valves and tubes.
- (2) G.S.R. 471 (E) published in

Gazette of India dated the 18th April, 1988 together with an explanatory memorandum regarding exemption to medical equipments including spares and accessories thereof when imported into India by any Department of Ministry of the Government of India from payment of the whole of the basic duty of customs and the whole of the additional duty of customs leviable thereon subject to the conditions stipulated in the notification.

- (3) G.S.R. 473(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum regarding exemption to the goods covered by Notification Nos. 137/88-Customs and 138/88-Customs both dated the 18th April, 1988 from payment of the whole of the auxiliary duty of customs. [Placed in library. See No LT-6072/88]

Reports of the Farrukhabad Gramin Bank, Gurgaon Gramin Bank, Rajgarh Sehroe Kshetriya Gramin Bank, Muzaffarnagar Kshetriya Gramin Bank etc. for the year ended the 31st December, 1987

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the Table—

- (1) A copy each of the following Reports (Hindi and English versions):—
- (i) Report of the Farrukhabad Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6073/88]
- (ii) Report of the Gurgaon Gramin Bank for the year ended the 31st December,

- 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No LT-6075/88]
- (iii) Report of the Rajgarh-Sehroe Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No LT-6075/88]
- (iv) Report of the Muzaffarnagar Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6076/88]
- (v) Report of the Gopalganj Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6077/88]
- (vi) Report of the Aravali Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6078/88]
- (vii) Report of the Patliputra Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No LT-6079/88]
- (viii) Report of the Avadh Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6080/88]
- (ix) Report of the Marudhar Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-6081/88]
- (x) Report of the Faridkot-Bhatinda Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6082/88]
- (xi) Report of the Aurangabad-Jalna Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6083/88]
- (xii) Report of the Hadoti Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6084/88]
- (xiii) Report of the Sravasthi Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6085/88]
- (xiv) Report of the Surat-Bharuch Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6086/88]
- (xv) Report of the Bundi-Chittorgarh Kshetriya Gramin

- Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6087/88]
- (xvi) Report of the Murshidabad Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6088/88]
- (xvii) Report of the Jomuna Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6089/88]
- (xviii) Report of the Bhilwara-Ajmer Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6090/88]
- (xix) Report of the Mewar Aanchalik Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6091/88]
- (xx) Report of the Dungarpur-Banswara Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6092/88]
- (xxi) Report of the Vidisha-Bhopal Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6093/88]
- (xxii) Report of the Akola Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6094/88]
- (xxiii) Report of the Sangameshwara Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6095/88]
- (xxiv) Report of the Shahjahanpur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6096/88]
- (xxv) Report of the Nimar Kshetriya Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6097/88]
- (xxvi) Report of the Valsad-Dangs Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6098/88]
- (xxvii) Report of the Bhandara Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6099/88]
- (xxviii) Report of the Yavatmal Gramin Bank for the year ended the 31st December, 1987 together with the

- Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6100/88]
- (xxix) Report of the Solapur Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6101/88]
- (xxx) Report of the Ratlam Mandasaur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6102/88]
- (xxxi) Report of the Kanakadurga Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6103/88]
- (xxxii) Report of the Chandrapur-Gadchiroli Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6104/88]
- (xxxiii) Report of the Dewas-Shajapur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6105/88]
- (xxxiv) Report of the Manjira Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6106/88]
- (xxxvi) Report of the Nagarjuna Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6107/88]
- (xxxvi) Report of the Pinakini Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in library. See No. LT-6108/88]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976 :—
- (i) The Murshidabad Gramin (Staff) Service Regulations, 1985. [Placed in library. See No. LT-6109/88]
- (ii) The Hazaribag Kshetriya Gramin Bank (Staff) Service Regulations, 1985. [Placed in library. See No. LT-6110/88]
- (iii) The Begusarai Kshetriya Gramin Bank (Staff) Service Regulations, 1985. [Placed in library. See No. LT-6111/88]
- (iv) The Gwalior—Datta Kshetriya Gramin Bank (Staff) Service Regulations, 1986. [Placed in library. See No. LT-6112/88]
- (v) The Hissar-Sirsa Kshetriya Gramin Bank (Staff) Service Regulation, 1985. [Placed in library. See No. LT-6113/88]
- (vi) The Golconda Grameena Bank (Staff) Service Regulations, 1986. [Placed in library. See No. LT-6114/88]

- (vii) The Varada Gramena Bank (Staff) Service Regulations, 1985. [Placed in library. See No. LT-6115/88]
- (viii) The Bikaner Kshetriya Gramin Bank (Staff) Service Regulations, 1986. [Placed in library. See No. LT-6116/88]

Notifications under Imports and Exports (control) Act, 1947

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI PRIYA RANJAN DAS MUNSI) : I beg to lay on the Table :—

- (1) A copy of the Notification No. S. O. 235(E) (Hindi and English versions) published in Gazette of India dated the 29th February, 1988 authorising the Joint Chief Controllers of Imports and Exports, the Deputy Chief Controllers of Imports and Exports, the Customs Collectors and the officers of Customs under the Customs Act, 1962, the Development Commissioner for Iron and Steel, the Deputy Development Commissioner for Iron and Steel and the Superintendents of Police in the Economic Offences wing of the Central Bureau of Investigation, to make complaints in writing in Courts in respect of any offence punishable under section 5 of the Imports and Exports (Control) Act, 1947, issued under section 6 of the said act.
- (2) A copy of the Imports (Control) Amendment Order, 1988 (Hindi and English versions) published in Notification No S.O. 200(E) in Gazette of India dated the 23rd February, 1988 issued under section 3 of the Imports and Exports (Control) Act, 1947. [Placed in library. See No. LT-6117/88]

Postmortem Report of Shri K. Vasudeva Panicker, Member of Parliament

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI PRIYA RANJAN DAS MUNSI) : On behalf of Kumari Saroj Khaparde, I beg to lay on the Table a copy of the Post-mortem Reports (Hindi and English versions) of Shri K. Vasudeva Panicker, Member of Parliament. [Placed in library. See No. LT 618/88]

12.03 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of sub rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 26th April, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 2nd May, 1988, adopted the following motions in regard to the Committee on Public Accounts :
"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1989, and do proceed to elect in such manner as the